

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

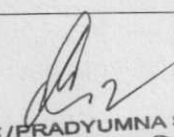
RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 04/85
DATED 17.09.2020

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.04/85 dated 17.09.2020 of Norms Committee-VI for the year 2020-21 was held on 17.09.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri S.Kipgen, DDG	DGFT
6	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 11/20/85-ALC3/2018	Party Name:R K PRODUCTS	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deferred
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date: 29.10.2020

1 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments.

The case stands deferred to 29.10.2020.

Case No.: 16/4/85-ALC3/2020	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Rejected
HQ File :01/85/050/00268/AM21/	RLA File :03/94/040/00034/AM20/	Lic.No/Date:0310828548 24.04.2019	

2 **Decision :** NC considered the case as per agenda and noted that the import item of the firm is Cod Liver Oil, which falls under Chapter 15 of ITC(HS) Code. All edible oils under Chapter 15 of ITC(HS) code are ineligible for import under self declaration scheme in accordance to Para 4.11(a)(1) of FTP, 2015-20. Accordingly, the Committee decided to reject the case with direction to firm to pay applicable Customs duty and interest thereof for regularisation of the case.

RA may take suitable consequential action accordingly.

Case No.: 3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deferred
HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date: 29.10.2020

3 **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 28.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.

The case stands deferred to 29.10.2020.

Case No.: 4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deferred
HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date: 29.10.2020

4 **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 28.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.

The case stands deferred to 29.10.2020.

5 Case No.: 7/4/85-ALC3/2019	Party Name:KAMALA	Meet No/Date:4/85-	Approved
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	CONSUMER CARE PVT LTD	ALC3/2020 17.09.2020	
HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/26/2017-ED dated 15.07.2020 allowing the following inputs;

Export Item

Wafers and Wafer Rolls (Fruit Flavour)	200000.000 Kg
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Import Item

1) Maida (Wheat Products)	53912.000 Kg
2) Cane Sugar	84938.000 Kg
3) Food Flavours (Ethyl Vanillin)	Nil
4) Edible Salt	193.000 Kg
5) Starch	1618.000 Kg
6) Pectin	1924.000 Kg
7) Carrageenan	961.000 Kg
8) Biobake	1702.000 Kg
9) HDPE Granules	As per packaging policy
10) Paper (50 to 150 GSM)	As per packaging policy
11) Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.: 12/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:4/85-ALC3/2020 17.09.2020	Approved
HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/26/2017-ED dated 04.08.2020 allowing the following inputs;

Export Item

6 Chocolate and Chocolate Products	300000.000 Kg
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Import Item

Cane Sugar	133001.000 Kg
Cocoa Powder	14000.000 Kg
Food Flavours (Ethyl Vanillin)	Nil
Edible Salt	200.000 Kg
Starch	400.000 Kg
Skimmed Milk Powder	12000.000 Kg
Malto Dextrine	6000.000 Kg
Lecithin	1400.000 Kg

Malt Extract	200.000 Kg
Hazlenut Paste	6000.000 Kg
Whey Powder	16000.000 Kg
Cocoa Butter	Nil
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.: 10/4/85-ALC3/2019	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:4/85- ALC3/2020 17.09.2020	Approved
HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 22.07.2020 allowing the following inputs;

Export Item

Chocolate Coated Wafers and Chocolate Containing Wafers	100000.000 Kg
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Import Item

Maida (Wheat Products)	20117.000 Kg
Cane Sugar	36033.000 Kg
Cocoa Powder	5000.000 Kg
Food Flavours (Ethyl Vanillin)	Nil
Edible Salt	100.000 Kg
Starch	809.000 Kg
Skimmed Milk Powder	1630.000 Kg
Hazlenut Paste	1630.000 Kg
Whey Powder	4900.000 Kg
Cocoa Mass	100.000 Kg
Cocoa Butter	1700.000 Kg
Biobake	827.000 Kg
Hyfoama	485.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.: 31/4/85-ALC3/2020	Party Name: AAK KAMANI PRIVATE LIMITED	Meet No/Date: 4/85- ALC3/2020 17.09.2020	Withdrawn
HQ File	RLA File	Lic.No/Date: 0310829365	

:01/85/050/00283/AM21/	:03/94/040/00126/AM20/	31.05.2019	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No. 20/85 dated 21.02.2019. The Committee therefore, decided to withdraw the case.			

Case No.:4/7/85-ALC3/2019	Party Name:MNS FOODS LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Approved
HQ File :01/85/050/00045/AM20/	RLA File :07/24/040/00058/AM20/	Lic.No/Date:0710115015 06.06.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/39/2019-ED dated 22.07.2020 allowing the following inputs;			
9 Export Item			
TTRT Wafer Cream Biscuit Hazelnut (Total Export Weight including Domestic Input is 1,60,471.72 Kgs)		1,60,471.720 Kg	
Import Item			
Hazelnut Paste E3		4387.085 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 6/7/85-ALC3/2019	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date:0710115044 12.06.2019	Defer Date:29.10.2020
10 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments.			
The case stands deferred to 29.10.2020.			

Case No.: 3/13/85-ALC3/2019	Party Name:TASTY BITE EATABLES LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00078/AM20/	RLA File :31/83/040/00082/AM20/	Lic.No/Date:3110067527 05.09.2019	Defer Date:29.10.2020
11 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.			
The case stands deferred to 29.10.2020.			

Case No.: 11/13/85-ALC3/2019	Party Name: DUKES PRODUCTS (INDIA) LTD	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00086/AM20/	RLA File :09/24/040/00290/AM20/	Lic.No/Date:0910068006 17.09.2019	Defer Date:29.10.2020
12 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 19.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.			
The case stands deferred to 29.10.2020.			

Case No.: 6/16/85-ALC3/2019	Party Name: BOTANIC HEALTHCARE PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00109/AM20/	RLA File :09/24/040/00399/AM20/	Lic.No/Date:0910068161 05.11.2019	Defer Date:29.10.2020
13 Decision : NC considered the case as per agenda and noted the observations of the Technical Authority, i.e., Tech.2 dated 11.09.2020 with reference to the reply furnished by the firm in response to DL dated 18.02.2020. It is observed that the firm has not given reply to the specific queries raised in DL. The Committee therefore, decided to send a reminder to the firm to furnish reply/information of the queries raised in the DL.			
The case stands deferred to 29.10.2020.			

Case No.: 2/19/85-ALC3/2019	Party Name: SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00137/AM20/	RLA File :09/24/040/00467/AM20/	Lic.No/Date:0910068289 17.12.2019	Defer Date:29.10.2020
14 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 06.01.2020 followed by reminder on 18.02.2020 and 17.09.2020 to furnish hard copy of the application for examination by the Technical Authority. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.			
The case stands deferred to 29.10.2020.			

Case No.: 3/19/85-ALC3/2019	Party Name: GLAMY CANDY PRIVATE LTD.	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00138/AM20/	RLA File :07/24/040/00215/AM20/	Lic.No/Date:0710115877 18.12.2019	Defer Date:29.10.2020
15 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 06.01.2020 followed by reminder on 18.02.2020 and 17.09.2020 to furnish hard copy of the application for examination by the Technical Authority. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.			
The case stands deferred to 29.10.2020.			

Case No.: 4/19/85-ALC3/2019	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00139/AM20/	RLA File :09/24/040/00473/AM20/	Lic.No/Date:0910068301 24.12.2019	Defer Date:29.10.2020
16 Decision :NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 29.10.2020.			

Case No.: 5/19/85-ALC3/2019	Party Name: V S INTERNATIONAL	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00140/AM20/	RLA File :24/24/040/00042/AM20/	Lic.No/Date:2410042962 24.12.2019	Defer Date:29.10.2020
17 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 06.01.2020 followed by reminder on 18.02.2020 to furnish hard copy of the application for examination by the Technical Authority. The Committee noted that the firm's export product involves sterilization and therefore decided to ask the firm to furnish following information alongwith hard copy of the application also; "Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished". The case stands deferred to 29.10.2020.			

Case No.: 1/22/85-ALC3/2019	Party Name: DEEPIKIRAN FOODS PRIVATE LTD.,	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00167/AM20/	RLA File :08/24/040/00360/AM20/	Lic.No/Date:0810147151 03.02.2020	Defer Date:29.10.2020
18 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 25.02.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.			

Case No.: 3/22/85-ALC3/2019	Party Name: FEBIN MARINE FOODS	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00169/AM20/	RLA File :10/24/040/00099/AM20/	Lic.No/Date:1010060393 07.02.2020	Defer Date:29.10.2020
19 Decision :NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments.			

The case stands deferred to 29.10.2020.

Case No.: 5/22/85-ALC3/2019	Party Name: DP COCOA PRODUCTS LLP	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00171/AM20/	RLA File :30/24/040/00105/AM20/	Lic.No/Date:3010105055 14.02.2020	Defer Date:29.10.2020
20 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 29.10.2020.			

Case No.: 4/22/85-ALC3/2019	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00170/AM20/	RLA File :07/24/040/00268/AM20/	Lic.No/Date:0710116122 14.02.2020	Defer Date:29.10.2020
21 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 29.10.2020.			

Case No.: 1/1/85-ALC3/2020	Party Name: DLECTA FOODS PVT. LTD.,	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00176/AM20/	RLA File :03/94/040/00953/AM20/	Lic.No/Date:0310834904 17.02.2020	Defer Date:29.10.2020
22 Decision : NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 29.10.2020.			

Case No.: 7/22/85-ALC3/2019	Party Name: DP COCOA PRODUCTS LLP	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00173/AM20/	RLA File :30/24/040/00106/AM20/	Lic.No/Date:3010105056 17.02.2020	Defer Date:29.10.2020
23 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 29.10.2020.			

Case No.: 6/22/85-ALC3/2019	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:4/85-ALC3/2020 17.09.2020	Approved
HQ File :01/85/050/00172/AM20/	RLA File :03/94/040/00936/AM20/	Lic.No/Date:0310834898 17.02.2020	
24	Decision :NC considered the case as per agenda and decided to fix the norms of the above AA "as applied for" on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No.1(7)/FP/Sion/2018 dated 15.07.2020. RA may take subsequent consequential action accordingly.		

Case No.: 9/22/85-ALC3/2019	Party Name:EICL LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00175/AM20/	RLA File :10/24/040/00102/AM20/	Lic.No/Date:1010060401 18.02.2020	Defer Date:29.10.2020
25	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of the Technical Authority, i.e., Tech.1 dated 16.09.2020;		
	i) Complete specification of import and export items. ii) Manufacturing process in detail indicating wastage at each stage of manufacture. iii) Chemical reaction involved alongwith Mol. Wt. & % yield.		
	The case stands deferred to 29.10.2020.		

Case No.: 8/22/85-ALC3/2019	Party Name:LUKE EXPORT	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00174/AM20/	RLA File :10/24/040/00101/AM20/	Lic.No/Date:1010060400 18.02.2020	Defer Date:29.10.2020
26	Decision :NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments.		
	The case stands deferred to 29.10.2020.		

Case No.: 4/1/85-ALC3/2020	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00179/AM20/	RLA File :08/24/040/00379/AM20/	Lic.No/Date:0810147301 21.02.2020	Defer Date:29.10.2020
27	Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.		

The case stands deferred to 29.10.2020.

Case No.: 5/1/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:4/85- ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00180/AM20/	RLA File :13/24/040/00198/AM20/	Lic.No/Date:1310049525 24.02.2020	Defer Date:29.10.2020
28 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.			
The case stands deferred to 29.10.2020.			

Case No.: 6/1/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:4/85- ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00181/AM20/	RLA File :13/24/040/00197/AM20/	Lic.No/Date:1310049526 24.02.2020	Defer Date:29.10.2020
29 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.			
The case stands deferred to 29.10.2020.			

Case No.: 8/1/85-ALC3/2020	Party Name:GORSIA PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00183/AM20/	RLA File :02/24/040/00195/AM20/	Lic.No/Date:0210209793 26.02.2020	Defer Date:29.10.2020
30 Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of the Technical Authority, i.e., Tech.1 dated 16.09.2020;			
i) Type, Quality, % Blend & GSM of fabric to be imported ii) Justification for wastage with the help of CAD marker and drawing			
The case stands deferred to 29.10.2020.			

Case No.: 7/1/85-ALC3/2020	Party Name:TATA CHEMICALS LIMITED	Meet No/Date:4/85- ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00182/AM20/	RLA File :04/24/040/00153/AM20/	Lic.No/Date:0410166568 26.02.2020	Defer Date:29.10.2020
31 Decision : NC considered the case as per agenda and noted that the application of the firm is being forwarded to Technical Authority, i.e., MoFPI for examination and comments.			
The case stands deferred to 29.10.2020.			

Case No.:11/1/85-ALC3/2020	Party Name:SENSO FOODS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00186/AM20/	RLA File :24/24/040/00059/AM20/	Lic.No/Date:2410043040 28.02.2020	Defer Date:29.10.2020
32 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.			

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Case No.:19/4/85-ALC3/2020	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:4/85- ALC3/2020 17.09.2020	Approved
HQ File :01/85/050/00271/AM21/	RLA File :10/24/040/00111/AM20/	Lic.No/Date:1010060418 03.03.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the above advance authorization as it was done in M.No.18/85 dated 26.12.2019 for AA No. 1010060210 dated 28.06.2019 of the firm, on the basis of the comments of the Technical Authority, i.e, CIFT vide letter No. 1(7)/FP/SION/2018 dated 15.11.2019, allowing the inputs as under :			
Export Item			
Agar Agar Strips Powder Grade Food Bacteriological Microbiological Pharma		18156.000 Kg	
Import Item			
Agar Agar Strips Commercial Grade		20000.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.:13/1/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00188/AM20/	RLA File :13/24/040/00204/AM20/	Lic.No/Date:1310049544 12.03.2020	Defer Date:29.10.2020
34 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest. The case stands deferred to 29.10.2020.			

Case No.:15/1/85-ALC3/2020	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Transferred
35 HQ File :01/85/050/00190/AM20/	RLA File :05/24/040/00755/AM20/	Lic.No/Date:0510413898 17.03.2020	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG			

in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.: 16/1/85- ALC3/2020	Party Name: SATURN INDUSTRIES	Meet No/Date: 4/85- ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00191/AM20/	RLA File :07/24/040/00305/AM20/	Lic.No/Date:0710116288 20.03.2020	Defer Date:29.10.2020
36 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.			
The case stands deferred to 29.10.2020.			

Case No.: 17/1/85- ALC3/2020	Party Name: NOVEL NUTRIENTS PVT LTD	Meet No/Date: 4/85- ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00192/AM21/	RLA File :07/24/040/00314/AM20/	Lic.No/Date:0710116325 03.04.2020	Defer Date:29.10.2020
37 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.			
The case stands deferred to 29.10.2020.			

Case No.: 18/1/85- ALC3/2020	Party Name: R.K.GANAPATHICHET TIAR,	Meet No/Date: 4/85- ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00193/AM21/	RLA File :32/24/040/00141/AM20/	Lic.No/Date:321007947 5 07.04.2020	Defer Date:29.10.2020
38 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 31.08.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply at the earliest.			
The case stands deferred to 29.10.2020.			

Case No.: 19/1/85- ALC3/2020	Party Name: SULA VINEYARDS PVT. LTD.	Meet No/Date: 4/85- ALC3/2020 17.09.2020	Approved
HQ File :01/85/050/00194/AM21/	RLA File :03/95/040/01211/AM20/	Lic.No/Date:0310835653 18.04.2020	
39 Decision : NC considered the case as per agenda and noted that inputs sought under AA are packaging items. Therefore NC decided to fix the norms as per Packaging Policy norms.			
RA may take subsequent consequential action accordingly.			

40	Case No.: 20/1/85-ALC3/2020	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00195/AM21/	RLA File :05/23/040/00486/AM20/	Lic.No/Date:0510414026 20.04.2020	Defer Date:29.10.2020
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.2;			
	i) CoA of imported bark from Foreign Supplier showing actual content of a.i. for the relevant imports under present A.A. ii) Complete Technical details as per 4E.			
	The case stands deferred to 29.10.2020.			

41	Case No.: 21/1/85-ALC3/2020	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00196/AM21/	RLA File :05/23/040/00487/AM20/	Lic.No/Date:0510414027 20.04.2020	Defer Date:29.10.2020
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.2;			
	i) CoA of imported bark from Foreign Supplier showing actual content of a.i. for the relevant imports under present A.A.			
	The case stands deferred to 29.10.2020.			

42	Case No.: 22/1/85-ALC3/2020	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00197/AM21/	RLA File :03/94/040/01063/AM20/	Lic.No/Date:0310835801 21.04.2020	Defer Date:29.10.2020
	Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority. The Committee noted that the firm's export product involves sterilization and therefore decided to ask the firm to furnish following information alongwith hard copy of the application also;			
	"Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished".			
	The case stands deferred to 29.10.2020.			

43	Case No.: 23/1/85-ALC3/2020	Party Name:EICL LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File	RLA File	Lic.No/Date:1010060468	Defer

:01/85/050/00198/AM21/	:10/24/040/00001/AM21/	24.04.2020	Date:29.10.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.			

Case No.: 25/1/85-ALC3/2020	Party Name: IWI STATIONERY PVT.LTD.	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00200/AM21/	RLA File :03/94/040/00027/AM21/	Lic.No/Date:0310835868 25.04.2020	Defer Date:29.10.2020
44 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.			

Case No.: 27/1/85-ALC3/2020	Party Name: DEEPIKIRAN FOODS PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00202/AM21/	RLA File :08/24/040/00418/AM20/	Lic.No/Date:0810147683 27.04.2020	Defer Date:29.10.2020
45 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.			

Case No.: 28/1/85-ALC3/2020	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00203/AM21/	RLA File :10/24/040/00004/AM21/	Lic.No/Date:1010060474 01.05.2020	Defer Date:29.10.2020
46 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 29.10.2020.			

Case No.: 29/1/85-ALC3/2020	Party Name: VADILAL INDUSTRIES LIMITED	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File	RLA File	Lic.No/Date:0810147715	Defer

:01/85/050/00204/AM21/	:08/24/040/00013/AM21/	06.05.2020	Date:29.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 29.10.2020.			

Case No.: 30/1/85-ALC3/2020	Party Name:EICL LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00205/AM21/	RLA File :10/24/040/00005/AM21/	Lic.No/Date:1010060482 08.05.2020	Defer Date:29.10.2020
48	Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.		
The case stands deferred to 29.10.2020.			

Case No.: 31/1/85-ALC3/2020	Party Name:GRAIN N GRACE FOOD INGREDIENTS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00206/AM21/	RLA File :10/24/040/00006/AM21/	Lic.No/Date:1010060483 11.05.2020	Defer Date:29.10.2020
49	Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.		
The case stands deferred to 29.10.2020.			

	Case No.:32/1/85-ALC3/2020	Party Name:CHIRAG ENTERPRISE	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
	HQ File :01/85/050/00207/AM21/	RLA File :24/24/040/00009/AM21/	Lic.No/Date:2410043105 15.05.2020	Defer Date:29.10.2020
50	Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.			
	The case stands deferred to 29.10.2020.			

Case No.: 33/1/85-ALC3/2020	Party Name:OSTERN PRIVATE LTD	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
HQ File :01/85/050/00208/AM21/	RLA File :02/24/040/00010/AM21/	Lic.No/Date:0210209874 19.05.2020	Defer Date:29.10.2020
51			

Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.

The case stands deferred to 29.10.2020.

Case No.:35/1/85-ALC3/2020	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00210/AM21/	RLA File :07/24/040/00041/AM21/	Lic.No/Date:0710116475 20.05.2020	Defer Date:29.10.2020
52 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.			
The case stands deferred to 29.10.2020.			

Case No.:36/1/85-ALC3/2020	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00211/AM21/	RLA File :07/24/040/00042/AM21/	Lic.No/Date:0710116474 20.05.2020	Defer Date:29.10.2020
53 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 11.06.2020 followed by reminder on 28.08.2020 to furnish hard copy of the application for examination by the Technical Authority, which is awaited. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.			
The case stands deferred to 29.10.2020.			

Case No.:32/4/85-ALC3/2020	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Transferred
HQ File :01/85/050/00284/AM21/	RLA File :05/23/040/00044/AM21/	Lic.No/Date:0510414348 08.06.2020	
54 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:1/4/85-ALC3/2020	Party Name:GOODRICH CEREALS	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
HQ File :01/85/050/00253/AM21/	RLA File :33/24/040/00006/AM21/	Lic.No/Date:3310030713 21.07.2020	Defer Date:29.10.2020
55 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a			

reminder to firm to furnish the hard copy of the application immediately.

The case stands deferred to 29.10.2020.

56	Case No.: 2/4/85-ALC3/2020	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00254/AM21/	RLA File :04/24/040/00054/AM21/	Lic.No/Date:0410166905 21.07.2020	Defer Date:29.10.2020
Decision :NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.				
The case stands deferred to 29.10.2020.				

57	Case No.: 3/4/85-ALC3/2020	Party Name:MANORAMA INDUSTRIES LIMITED	Meet No/Date:4/85- ALC3/2020 17.09.2020	Withdrawn
	HQ File :01/85/050/00255/AM21/	RLA File :03/95/040/00649/AM20/	Lic.No/Date:0310837364 23.07.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No. 24/85 dated 26.03.2020. The Committee therefore, decided to withdraw the case.				

58	Case No.: 4/4/85-ALC3/2020	Party Name:MANORAMA INDUSTRIES LIMITED	Meet No/Date:4/85- ALC3/2020 17.09.2020	Withdrawn
	HQ File :01/85/050/00256/AM21/	RLA File :03/95/040/00742/AM20/	Lic.No/Date:0310837365 23.07.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No. 24/85 dated 26.03.2020. The Committee therefore, decided to withdraw the case.				

59	Case No.: 5/4/85-ALC3/2020	Party Name:NATURE PEARLS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2020 17.09.2020	Approved
	HQ File :01/85/050/00257/AM21/	RLA File :05/24/040/00171/AM21/	Lic.No/Date:0510414711 24.07.2020	
Decision : NC considered the case as per agenda and noted that import items under AA are Jumbo bags which are used for packaging Rice. Therefore, NC decided to fix norms as per Packaging Policy.				
RA may take subsequent consequential action accordingly.				

60	Case No.: 6/4/85-ALC3/2020	Party Name:AGASTYA NUTRIFOOD INDUSTRIES	Meet No/Date:4/85- ALC3/2020	Status: Deferred
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	LLP	17.09.2020	
HQ File :01/85/050/00258/AM21/	RLA File :08/24/040/00103/AM21/	Lic.No/Date:0810148243 28.07.2020	Defer Date:29.10.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 29.10.2020.			

61	Case No.: 7/4/85-ALC3/2020	Party Name:AAN CLOTHINGS LLP	Meet No/Date:4/85-ALC3/2020 17.09.2020	Transferred
	HQ File :01/85/050/00259/AM21/	RLA File :05/23/040/00086/AM21/	Lic.No/Date:0510414795 30.07.2020	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

62	Case No.: 9/4/85-ALC3/2020	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
	HQ File :01/85/050/00261/AM21/	RLA File :09/24/040/00221/AM21/	Lic.No/Date:0910069008 31.07.2020	Defer Date:29.10.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.				

63	Case No.: 8/4/85-ALC3/2020	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
	HQ File :01/85/050/00260/AM21/	RLA File :05/23/040/00114/AM21/	Lic.No/Date:0510414820 05.08.2020	Defer Date:29.10.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.				

64	Case No.: 11/4/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deffered
	HQ File :01/85/050/00263/AM21/	RLA File :13/24/040/00029/AM21/	Lic.No/Date:1310049643 11.08.2020	Defer Date:29.10.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a				

reminder to firm to furnish the hard copy of the application immediately.

The case stands deferred to 29.10.2020.

65	Case No.: 10/4/85-ALC3/2020	Party Name:GELTECPRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00262/AM21/	RLA File :03/94/040/00320/AM21/	Lic.No/Date:0310837614 11.08.2020	Defer Date:29.10.2020
Decision :NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.				
The case stands deferred to 29.10.2020.				

66	Case No.: 13/4/85-ALC3/2020	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00265/AM21/	RLA File :31/83/040/00044/AM21/	Lic.No/Date:3110067820 13.08.2020	Defer Date:29.10.2020
Decision :NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.				
The case stands deferred to 29.10.2020.				

67	Case No.: 12/4/85-ALC3/2020	Party Name:GIRNAR FOOD & BEVERAGES PVT LTD	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00264/AM21/	RLA File :03/94/040/00300/AM21/	Lic.No/Date:0310837670 14.08.2020	Defer Date:29.10.2020
Decision :NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.				
The case stands deferred to 29.10.2020.				

68	Case No.: 14/4/85-ALC3/2020	Party Name:DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00266/AM21/	RLA File :05/23/040/00125/AM21/	Lic.No/Date:0510414895 17.08.2020	Defer Date:29.10.2020
Decision :NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.				
The case stands deferred to 29.10.2020.				

69	Case No.:15/4/85-ALC3/2020	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Transferred
	HQ File :01/85/050/00267/AM21/	RLA File :05/24/040/00228/AM21/	Lic.No/Date:0510414903 17.08.2020	Defer Date:
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

70	Case No.:18/4/85-ALC3/2020	Party Name:AAN CLOTHINGS LLP	Meet No/Date:4/85-ALC3/2020 17.09.2020	Transferred
	HQ File :01/85/050/00270/AM21/	RLA File :05/23/040/00124/AM21/	Lic.No/Date:0510414936 19.08.2020	
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

71	Case No.:17/4/85-ALC3/2020	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:4/85-ALC3/2020 17.09.2020	Approved
	HQ File :01/85/050/00269/AM21/	RLA File :03/94/040/00342/AM21/	Lic.No/Date:0310837757 19.08.2020	
	Decision : NC considered the case as per agenda and decided to fix the norms of the above AA "as applied for" on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No.1(7)/FP/Sion/2018 dated 15.07.2020 for AA No. 0310834898 dated 17.02.2020 of the firm. RA may take subsequent consequential action accordingly.			

72	Case No.:20/4/85-ALC3/2020	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status:Deferred
	HQ File :01/85/050/00272/AM21/	RLA File :09/24/040/00230/AM21/	Lic.No/Date:0910069067 19.08.2020	Defer Date: 29.10.2020
	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.			

73	Case No.:22/4/85-ALC3/2020	Party Name:ADANI FOOD PRODUCTS PVT L TD	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:2410043209	Defer Date:

:01/85/050/00274/AM21/	:24/24/040/00032/AM21/	21.08.2020	29.10.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee noted that the firm's export product involves sterilization and therefore decided to ask the firm to furnish following information alongwith hard copy of the application also; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 29.10.2020.			

Case No.:23/4/85-ALC3/2020	Party Name:ADANI FOOD PRODUCTS PVT L TD	Meet No/Date:4/85-ALC3/2020 17.09.2020	Status: Deferred
HQ File :01/85/050/00275/AM21/	RLA File :24/24/040/00033/AM21/	Lic.No/Date:2410043210 21.08.2020	Defer Date: 29.10.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee noted that the firm's export product involves sterilization and therefore decided to ask the firm to furnish following information alongwith hard copy of the application also; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 29.10.2020.			

Case No.:21/4/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:4/85-ALC3/2020 17.09.2020	Rejected
HQ File :01/85/050/00273/AM21/	RLA File :13/24/040/00032/AM21/	Lic.No/Date:1310049653 21.08.2020	
Decision : NC considered the case as per agenda and noted following observations of Technical Authority, i.e., Tech.2 75 i) Export item is stated to be covered under Food Products, ii) ITC(HS) code of export item is 21069099 which refers to Food Preparations, iii) Import item is Methylcobalamin (Vitamin B.12). iv) Export item is not pharmaceutical product From the above observations, the Committee noted that the import item is vitamin which is ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest thereon for regularisation of the case. RA may take subsequent consequential action accordingly.			

76	Case No.:24/4/85-ALC3/2020	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deferred
	HQ File :01/85/050/00276/AM21/	RLA File :06/24/040/00035/AM21/	Lic.No/Date: 0610039589 21.08.2020	Defer Date: 29.10.2020
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately. The case stands deferred to 29.10.2020.				

77	Case No.:26/4/85-ALC3/2020	Party Name: AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00278/AM21/	RLA File :13/24/040/00034/AM21/	Lic.No/Date: 1310049660 24.08.2020	Defer Date: 29.10.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.2;				
i) Complete generic description of export item. ii) Import items being hormones , copy of Drug manufacturing license/Approved composition from Food & Drug Administration (FDA) iii) Copy of master batch formula showing net content of each ingredient.				
The case stands deferred to 29.10.2020.				

78	Case No.:27/4/85-ALC3/2020	Party Name: AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deffered
	HQ File :01/85/050/00279/AM21/	RLA File :13/24/040/00035/AM21/	Lic.No/Date: 1310049661 24.08.2020	Defer Date: 29.10.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.2;				
i) Complete generic description of export item. ii) Import items being hormones , copy of Drug manufacturing license/Approved composition from Food & Drug Administration (FDA) iii) Copy of master batch formula showing net content of each ingredient.				
The case stands deferred to 29.10.2020.				

79	Case No.:25/4/85-ALC3/2020	Party Name: STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Approved
	HQ File :01/85/050/00277/AM21/	RLA File :06/24/040/00036/AM21/	Lic.No/Date: 0610039591 24.08.2020	

Decision : NC considered the case as per agenda and decided to fix the norms on "Net to Net basis" with import item LED Bulb . (Details regarding type, technical specification etc. of imported LED Bulbs should be reflected in export product description and should confirm both in imports and exports).

RA may take subsequent consequential action accordingly.

Case No.: 30/4/85-ALC3/2020	Party Name: GOODRICH CEREALS	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deferred
HQ File :01/85/050/00282/AM21/	RLA File :33/24/040/00011/AM21/	Lic.No/Date: 3310030732 26.08.2020	Defer Date: 29.10.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.

The case stands deferred to 29.10.2020.

Case No.: 29/4/85-ALC3/2020	Party Name: ILARIZA BIONATURALS PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deferred
HQ File: 01/85/050/00281/AM21/	RLA File :07/24/040/00142/AM21/	Lic.No/Date: 07101169 34 26.08.2020	Defer Date: 29.10.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee decided to send a reminder to firm to furnish the hard copy of the application immediately.

The case stands deferred to 29.10.2020.

Case No.: 28/4/85-ALC3/2020	Party Name: RADNIK EXPORTS	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Transferred
HQ File :01/85/050/00280/AM21/	RLA File :05/24/040/00243/AM21/	Lic.No/Date: 0510415012 26.08.2020	Defer Date: 29.10.2020

Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.: 33/4/85-ALC3/2020	Party Name: JABS INTERNATIONAL PVT.LTD.	Meet No/Date: 4/85-ALC3/2020 17.09.2020	Status: Deferred
HQ File :01/85/050/00285/AM21/	RLA File :03/94/040/00378/AM21/	Lic.No/Date: 0310837996 31.08.2020	Defer Date: 29.10.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received. The Committee noted that the firm's

export product involves sterilization and therefore decided to ask the firm to furnish following information alongwith hard copy of the application also;

“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”.

The case stands deferred to 29.10.2020.

MANUAL AGENDA

M58	Case No. M-58	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Rejected
	HQ File : 01/85/171/00081/AM19/ DES.VI	RLA File : 08/24/040/00375/AM 19	Lic.No/Ecom NO. 08/99/000/36300/0593/ 3937 dated 22.01.2019	
	Subject: Application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 by M/s Adani Wilmar Ltd. for fixation of adhoc norms under Para 4.06 of HBP, 2015-20 for export of “Refined Bleached Deodorized Palmolein” against import of “Crude Palm Oil (Edible Grade)”			
	Decision : NC considered the case as per agenda and noted the following comments of Technical Authority, i.e, MoFPI furnished vide OM No. E-14011/10/2019-ED dated 19.03.2020 followed by clarification issued vide OM No. E-14011/10/2019-ED dated 03.08.2020; “Export item is RBD Palm Oil only because 1073.29 MT RBD Palmolein cannot be obtained from 1139.376 MT of Crude Palm Oil. Hence the export item has to be RBD Palm Oil and not RBD Palm Olein which is an intermediate Raw Material for Fractionation Process.” In view of above comments of the Technical Authority, i.e., MoFPI, the Committee decided to reject the case. However, the firm may provide further clarity in the production process [in case the technical opinion of MoFPI is erroneous or misunderstood by them] with documentation to support their case. RA may take subsequent consequential action accordingly.			

M59	Case No. M-59	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Rejected
	HQ File : 01/85/171/00010/AM20/	RLA File :	Lic.No/Ecom NO.	

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DES.VI			
Subject: Application filed by M/s Adani Wilmar Ltd. for fixation of adhoc norms under Para 4.06 of HBP, 2015-20 for import Crude Palm Oil (Edible Grade) for export of Refined Bleached Deodorized Palm Olein.			
Decision : NC considered the case as per agenda and noted the following comments of Technical Authority, i.e, MoFPI furnished vide OM No. E-14011/10/2019-ED dated 19.03.2020 followed by clarification issued vide OM No. E-14011/10/2019-ED dated 03.08.2020; "Export item is RBD Palm Oil only because 1073.29 MT RBD Palmolein cannot be obtained from 1139.376 MT of Crude Palm Oil. Hence the export item has to be RBD Palm Oil and not RBD Palm Olein which is an intermediate Raw Material for Fractionation Process." In view of above comments of the Technical Authority, i.e., MoFPI, the Committee decided to reject the case. However, the firm may provide further clarity in the production process [in case the technical opinion of MoFPI is erroneous or misunderstood by them] with documentation to support their case. RA may take subsequent consequential action accordingly.			

M-60	Case No. M-60	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00037/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Resinoid" against import of "Olibanum Gum".			
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1;				
i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.				
The case stands deferred to 29.10.2020.				

M-61	Case No. M-61	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00036/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Oil" against import of "Olibanum Gum".				
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. The case stands deferred to 29.10.2020.				

M-62	Case No. M-62	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00047/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Oil" against import of "Elemi Gum".				
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.				

	The case stands deferred to 29.10.2020.
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M-63	Case No. M-63	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00048/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Chilly Chipotle Oleoresin " against import of "Chilly Chipotle".			
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 03.09.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred to 29.10.2020.			

M-64	Case No. M-64	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00046/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Labdanum Resinoid " against import of "Labdanum Gum".			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. The case stands deferred to 29.10.2020.			

M-65	Case No. M-65	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85- ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00039/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Oil" against import of "Myrrhe Gum".			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. The case stands deferred to 29.10.2020.			

M-66	Case No. M-66	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00044/AM20 -DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "OpoPONax Resinoid" against import of "OpoPONax Gum"			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. The case stands deferred to 29.10.2020.			

M-67	Case No. M-67	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00043/AM20 -DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Resinoid" against import of "Elemi Gum".			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. The case stands deferred to 29.10.2020.			

M-68	Case No. M-68	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00042/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Oil" against import of "Opoponax Gum".			
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture.				

	The case stands deferred to 29.10.2020.
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M-69	Case No. M-69	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00038/AM20 -DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Resinoid" against import of "Myrrhe Gum".			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. The case stands deferred to 29.10.2020.			

M-70	Case No. M-70	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00041/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Benjoin Resinoid" against import of "Benjoin Gum".			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; i) COA of import item from Foreign Supplier clearly indicating % content of export item in import. ii) Authentic Literature (If any) of import item indicating various			

	constituents in it in quantity terms. iii) Quantity and Commercial value of by-product, spend and residue obtained in the process of manufacture. The case stands deferred to 29.10.2020.
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M-71	Case No. M-71	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00040/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Jalapeno Chilly Oleoresin" against import of "Jalapeno Chilly".			
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 03.09.2020 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred to 29.10.2020.			

M-72	Case No. M-72	Party Name: M/s Janatha Fish Meal and Oil Products	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Approved
	HQ File : 01/85/171/00144/AM21-DES.VI	RA F.No.07/24/040/00155/AM21	Ecom/AA No. & Date 07/03/016/82200/0700/5027 dated 01.09.2020	
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Janatha Fish Meal and Oil Products for export of "Liquid Fish Soluble Paste (Viscosity is below 2 minutes Protein 38% and Moisture 45%" against import of "Liquid Fish Soluble (Viscosity is below 4 minutes Protein 40% and Moisture 50%)".			
	Decision : NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP for the above mentioned export/import items on the basis of the norms ratified in similar case of the firm in M.No.21/85 dated 07.03.2019 with following observations; i) The export item is unfit for human consumption. ii) Both the export/import items are in liquid form. iii) Enzyme Hydrolysis is done to reduce viscosity.			

Export Item	
Liquid Fish Soluble Paste	2728.000 MT
Import Item	
Liquid Fish Soluble	3000.000 MT
Technical Characteristics of Export & Import Items: (Export Item: Viscosity is below 2 minutes, Protein 38%, Moisture 45%) (Import Item: Viscosity is below 4 minutes, Protein 40%, Moisture 50%) The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.	

M-73	Case No. M-73	Party Name: M/s Geltec Private Limited	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
	HQ File : 01/85/171/00141/AM21 -DES.VI	RA F.No. 03/94/040/00351/A M21	Ecom/AA No. & Date 03/97/068/52200/069 6/0741 dated 08.08.2020	Defer Date: 29.10.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules containing Cod Liver Oil, Gelatin and Glycerine USP/FCC" against import of "Cod Liver Oil, Gelatin and Glycerine USP/FCC".				
Decision : NC considered the case as per agenda and noted the following observations made by the Technical Authority, i.e, Tech.2; "There are 4 export products e.g., Cod Liver Oil 300mg, 315mg, 550mg and 200 mg Soft Gelatin Capsules. The Import includes Gelatin and Glycerine besides Cod Liver Oil. From the details given, it may be seen that there is no consistency in the requirement of Gelatin and Glycerine for different capsules to be exported and no technical justification is given for such variation. Normally the requirement of inputs for the shell material depend upon it size and shape" The firm should therefore give detailed technical note on:- - Size and shape of Soft Gelatin Capsules used in different export products. - How there is such much difference between 300mg capsules and 315 mg capsules which also comparing with 200 mg capsules. - The firm should also give weight of empty soft Gelatin Capsule in each				

	case and wastage used for calculating the consumption of Gelatin and Glycerine. iv) If using a Form-Fill Seal m/c, batch record for 3 consecutive batches may be given. v) The Committee also decided to call the firm for PH through VC in the next meeting. The case stands deferred to 29.10.2020.
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	Case No. M-74	Party Name: M/s Geltec Private Limited	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
M-74	HQ File : 01/85/171/00135/AM21-DES.VI	RA F.No. 03/94/040/00247/A M21	Ecom/AA No. & Date 03/97/068/52200/0690/ 1376 dated 04.07.2020	Defer Date: 29.10.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules containing Fish Lipid Oil, Gelatin and Glycerine USP/FCC" against import of "Cod Liver Oil, Gelatin and Glycerine USP/FCC".			
	Decision : NC considered the case as per agenda and noted the following observations made by the Technical Authority, i.e, Tech.2 based on the reply furnished by the firm;			
	i) The firm has still not given copy of Master Batch Formula for each export item showing output of empty Soft Gelatin Capsules in terms of weight and Numbers. Difference in the requirement of Glycerine content 220 mg for 400 mg capsule and 190 mg for 500 mg capsules may also be explained where the Gelatin content is same i.e., 265 mg for both. ii) Size and shape of Soft Gelatin Capsule in each case may also be given. iii) The Committee also decided to call the firm for PH through VC in the next meeting. The case stands deferred to 29.10.2020.			

	Case No. M-75	M/s Bawa Fishmeal & Oil Co.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
M75	HQ File : 01/85/50/0020/AM19/DE S.VI	RLA File :07/24/40/017/AM 17	Lic.No/Ecom NO. 0710109659 dated 18.04.2016	Defer Date: 29.10.2020
	Subject: Request of the firm for modification of norms for export of Fish Body Oil			

	Finished against import of Fish Body Oil Semi Finished.
	Decision : NC considered the case as per agenda and decided to seek following information/documents from the firm; i) Bill of Entry ii) Shipping Bill iii) COA for both import and export item iv) Export Invoice. to understand the extent of purification involved while processing imported Fish Body Oil. The case stands deferred to 29.10.2020.

	Case No. M-76	Party Name: M/s Bawa Fishmeal & Oil Co.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
M76	HQ File : 01/85/50/021/AM19/DES .VI	RLA File : 07/24/040/00046/A M18	Lic.No/Ecom NO. Date: 0710111670 dated 26.05.2017	Defer Date: 29.10.2020
	Subject: Application of M/s Bawa Fishmeal & Oil Co. for modification of norms taken by Norms Committee against their AA No. 0710111670 dated 26.05.2017 for export of Fish body oil finished against import of Fish body oil semi finished.			
	Decision : NC considered the case as per agenda and decided to seek following information/documents from the firm; i) Bill of Entry ii) Shipping Bill iii) COA for both import and export item iv) Export Invoice. to understand the extent of purification involved while processing imported Fish Body Oil. The case stands deferred to 29.10.2020.			

M77	Case No. M-77	Party Name: M/s MPD Industries Pvt. Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status:Deferred
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HQ File : 01/85/171/00055/AM20/ DES.VI	RLA File : 56/24/040/00011/A M 19	Lic.No/Ecom No. 11/89/001/64100/062 4/8023 dated	Defer Date: 29.10.2020
Subject Application of M/s MPD Industries Pvt. Ltd. for modification of norms fixed under Para 4.06 of HBP for export of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerythritol and Isophthalic Acid.			
Decision : NC considered the case as per agenda and decided to defer the case till next meeting for detailed examination by the Technical Authority, i.e., Tech.1. The case stands deferred to 29.10.2020.			

M78	Case No. M-78	Party Name: M/s. Viscus Oils Pvt. Ltd.	Meet No/Date: 04/85-ALC3/2019 17.09.2020	Status: Deferred
	HQ File : 01/85/171/00034/AM20/ DES.VI	RLA File : 56/24/040/00009/A M20	Lic.No/Ecom No. 11/88/006/13400//061 8/6778	Defer Date: 29.10.2020
	Subject: Application submitted by M/s. Viscus Oils Pvt. Ltd. for modification of norms fixed under Para 4.06 of HBP, 2015-20, for export of "Soya Methyl Ester" against import of " Crude Degummed Soyabean Oil- Edible Grade and Methnol".			
	Decision : NC considered the case as per agenda and decided to defer the case till next meeting for detailed examination by the Technical Authority, i.e., Tech.1. The case stands deferred to 29.10.2020.			

Date:30.09.2020
Place:New Delhi


 (PradyumnaSahu)
 Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi